

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1086 of 2020**

**IN THE MATTER OF:**

**PRS Packtech Systems Pvt. Ltd.**

**....Appellant**

**Vs.**

**Subros Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Vibhu Anshuman, Advocate**

**For Respondent: Mr. P.V. Kapur, Sr. Advocate with Mr. Sidhant Kapur, Mr. V.K. Nagrath, Mr. Dhananjay Sahai, Ms. Kaveri Kapur and Mr. Rohit Gandhi, Advocates.**

**ORDER**  
**(Virtual Mode)**

**24.03.2021:** Advocate Mr. Vibhu Anshuman holding for the Advocate for the Appellant submits that Advocate Mr. Himanshu Kapoor is down with fever. The Appellant has not filed hard copy of the Rejoinder as directed earlier. Appellant to file the same. Parties may file brief 'Written Submissions' not more than three pages and 'Copies of Judgments' on which they want to rely, may be filed within two weeks.

List the Appeal 'for admission (after notice) hearing' on **06<sup>th</sup> May, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

*sa/md*